

<i>Sl. No.</i>	<i>Name of the State</i>	<i>No. of LOI issued</i>
8.	Orissa	5
9.	Haryana	3
10.	Dadra & Nagar Haveli	1
11.	Madhya Pradesh	1
Total		72

It generally takes 3 to 4 years for establishment of a new sugar factory

(e) and (f). The Central Government is in the process of formulating a new sugar licensing policy which would be announced shortly.

Demands of Service Doctors

1565. SHRI DHARMESH PRASAD VARMA:
SHRI H.K.L. BHAGAT:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Joint Action Council of Service Doctors had demanded early implementation of Agreement signed by his Min-

istry in August, 1989;

(b) if so, the reasons for delay in implementation of this agreement; and

(c) the time by which the whole agreement would be implemented?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTARY): (a) to (c). A statement indicating the action taken in regard to the implementation of various items included in the Memorandum of Settlement entered into with the doctors on 21st August, 1989, in so far as the doctors belonging to Central Health Service are concerned, is given below. It will be seen that while the majority of the items have been implemented, the remaining items are under implementation.

STATEMENT

Sl. No.	Name of item	Action taken/present stage of implementation
1	2	3
1.	Enhancement of Non-practising allowance.	Orders issued on 2.11.1989.
2.	Removal of riders on grant of Conveyance Allowance.	Orders issued on 2.11.1989.
3.	Grant of enhanced Contingency allowance to Post Graduate General Duty Medical Officers.	Orders issued on 22.12.1989.
4.	Grant of Post Graduate Allowance to Chief Medical Officers.	Orders issued on 2.11.1989.
5.	Bettrement of Career Opportunities of Service Doctors by way of promotion/placement in higher scales of pay (including Senior Administrative Grade posts).	Orders promoting 309 Medical Officers (Rs. 2200-4000) as Senior Medical Officers (Rs. 3000-5000) issued on 28.2.1990. Orders placing 106 Specialists Grade II Officers (Rs. 3000-5000) in Teaching, Non-Teaching and Public Health Sub-cadres in the scale of Rs. 3700-5000 issued on 12/13/14 February, 1990. Orders promoting 33 Senior Medical Officers as Chief Medical have been issued. Proposals for placement of Chief Medical Officers (Rs. 3700-5000) and Specialists Grade II Officers (Rs. 3700-5000) in Non-Functional Selection Grade (Rs. 4500-5700) are being processed.
		Sanction creating 134 posts in Senior Administrative Grade (Rs. 5900-6700) has been issued and necessary proposals for selection of officers for appointments to 118 posts sent to the Union Public Service Commission.

Sl. No.	Name of item	Action taken/present stage of implementation
1	2	3
6.	Setting up of High Power Committee to look into career improvement and cadre structure.	Necessary order constituting the Committee issued on 15.2.1990.
7.	Reimbursement of Rs. 600/- per year for Special Medical Risk Insurance Cover.	As the Oriental Insurance Company could not provide a suitable scheme for the benefit of the doctors, the matter has been taken up with the General Insurance Corporation and Life Insurance Corporation.
8.	Grant of Headquarter Allowance.	Post in the headquarters satisfying the criteria for grant of the allowance are being identified.
9.	Absorption of Medical Demonstrators, placement of Dental Surgeons on par with Medical Officers, counting of residency service and problem of in-service residency.	Dental Surgeons have been given the scale of Rs. 2200-2600 as available to Medical Officers. Orders for counting senior residency service for pensionary benefits subject to certain conditions are already in force. The question of absorption of Medical Demonstrators in the Central Health Service and the problem of in-service residency are under examination.
10.	Regularisation of ad-hoc appointees to medical posts in Group B.	All existing ad-hoc appointees to medical posts in Group B have already been regularised in Group B. Regarding their regularisation in Group A, the decision of the Supreme Court in cases that are sub judice is awaited as the non-petitioners will have to be given the same treatment as decided by the court in the case of the petitioners.